## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

C.A-236(ND)/2017

## IN THE MATTER OF:

M/s. Sophic Power Cooperation Ltd.

.. PETITIONER

Registrar of Companies

.. RESPONDENT

SECTION:

**Under Section 252** 

Order delivered on 06.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: -

For the Respondents

: -

For the RD (N)

: Mr. Manish Raj, Company Prosecutor

## ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and takes notice & seeks some time to file the reply /report of the ROC to the Company petition.

Four weeks time is granted to the Respondent/ROC to file the reply with a copy in advance to be made available to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of 2 weeks thereafter.

List on 06.11.2017.

- Sc//-(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 06.9.2017